

[Translation]

Medicines at Reasonable Prices

1839. SHRI PHOOL CHAND VERMA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether attention of the Government has been drawn to the newsitem captioned "Chaandi Kaat Rahi Hai Bahurashtriy Dava Companiya", which appeared in the 'Rashtriya Sahara' dated February 5, 1995;

(b) whether Multinational Drug companies are importing drugs at high prices from the international market and selling them at higher prices in the domestic market to meet the shortage of drugs in the country;

(c) if so, details thereof;

(d) whether the Government are contemplating the formulate an action plan to deal with this problem; and

(e) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) to (e). 'Rashtriya Sahara' Newspaper's edition of February 5, 1995 has been seen. India is almost self sufficient with respect to its requirement of formulations and the domestic production meets 75% of the requirement of the bulk drugs. One of the main objectives of the Drug Policy is to ensure abundant availability of essential and life saving and prophylactic medicines of good quality at reasonable prices.

Multinationals In Drugs

1841. SHRI RAM PAL SINGH:
SHRI CHETAN P.S. CHAUHAN:
SHRI SURENDRA PAL PATHAK:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government are aware that a number of multinational pharmaceutical companies are closing down and leaving the country;

(b) if so, the names of such companies and the reasons therefor; and

(c) the details of action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO): (a) No such instance has come to the notice of the Government.

(b) and (c) Do not arise.

Transfer of Telephones

1842. SHRI RAJVEER SINGH:
SHRI LAL BABU RAI:
DR. LAL BAHADUR RAWAL:
SHRI PANKAJ CHOWDHARY:
SHRI RAM KRIPAL YADAV:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether any rules or criteria have been fixed by the Government regarding transfer, disconnection and reconnection of telephones;

(b) if so, the details thereof with the charges to be paid by the customers, if any;

(c) whether the said rules are being observed everywhere;

(d) if not, the reasons therefor;

(e) whether the Government have received any requests to simplify the above rules;

(f) if so, the details thereof; and

(g) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b) Yes Sir, The details are as under:

1. Transfer—Transfer of telephones is permitted by the competent authority under the following events as per transfer rules.

(a) To the legal heir on the death of the hirer.

(b) To the near relatives during the life time of the hirer.

(c) On the change of the name of the hirer.

(d) On the change of the name and/or constitution of firm or company or organisation or institution.

(e) From employer to the employee.

(f) Between Government Department, Institutions, Public Sector Undertakings and autonomous organisation.

1.1 The transferee will undertake to pay all the dues against the telephone including any pending dues.

1.2 In all bonafide cases of transfer an amount of Rs. 100/- per connection will be charged.

2. Third Party Transfer—A subscriber will be permitted to transfer his telephone to any person, firm or company after one year of installation of telephone. In the case of telephones sanctioned under N. OYT Special category, third party transfer is permitted only if its date of registration has been cleared under N-OYT General category. In case of telephone sanctioned under TATKAL Scheme, it is permitted after three years of the date of installation of such telephone.

2.1 Category of telephone remains unchanged in case of a third party transfer.

2.2 The transferee will undertake to pay all the dues against the telephone including any pending dues.

2.3 A non-refundable transfer fee of Rs. 500 will be charged.

3. Disconnection

3.1 Due to non payment of telephone bills.

3.2 Due to illegal or improper or unauthorised use of telephone.

4. Reconnection—After the payment of dues, reconnection charges of Rs. 100/- are levied for restoration of a telephone connection disconnected due to non payment of dues.

(c) Yes Sir.

(d) Does not arise in view of (c) above.

(e) Yes Sir.

(f) Social Audit Panel has given its recommendations to allow incoming call facility for about a fortnight to the subscribers connected to electronic exchanges, who have defaulted the payment of telephone bills rather than abruptly disconnecting their telephones as at present.

(g) The Department has issued instructions to the effect that the subscribers connected to electronic exchanges and who have defaulted the payment of telephone bills are allowed incoming call facility for 15 days to clear their pending dues before disconnection.

In addition, under the liberalised policy, the Department of Telecom recently simplified the process of thiral party transfer of telephone by way of charging a nonrefundable fee of Rs. 500/- and allow the transfer of telephone in the same category under transfer rules.

[English]

National Highway No. 8

1843. SHRI GABHAJI MANGAJI THAKORE: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to widen the Vadodra-Maharashtra section of National Highway No. 8 into a four lane Highway;

(b) if so, the details thereof including the financial allocation made therefor;

(c) the time by which the work is likely to be started; and

(d) the time schedule fixed for completion of this project?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (d). Four-laning of selected stretches of Vadodara-Maharashtra border section of NH No. 8 in Gujarat aggregating to 51 km. has been provided in the 8th Five Year Plan. Out of this, four laning proposals aggregating to 26 km. have already been sanctioned at a cost of Rs. 67.14 crore. These works are in various stages of progress and are targetted to be completed between 1996-2000.

Modernisation of IISCO

1844. KUMARI MAMATA BANERJEE: Will the Minister of STEEL be pleased to state:

(a) whether the modernisation programme of IISCO is being delayed because the case is pending with B.I.F.R.; and

(b) if so, the steps proposed to be taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) and (b) In terms of the Sick Industrial Companies (Special Provisional Act 1985 (as amended in February, 1994), (Indian Iron & Steel Company Limited IISCO) became a sick industrial company. Accordingly, a reference was made by the Board of Directors of IISCO to BIFR in June, 1994, as required under Section 15 of the Act, for determination of measures to be adopted with respect to the company.

The case has been registered with BIFR in terms of Section 15 of the Act. Sick companies registered with BIFR can take up revival/modernisation schemes only with the sanction/approval of BIFR.

Allocation of water of Hyderabad City

1845. SHRI J. CHOKKA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government of Andhra Pradesh has revised the allocation of water to Hyderabad city to 15 TMC as against 5 TMC awarded by the Bachawat Commission?

(b) whether the State Government has again submitted the revised scheme for the approval of World Bank:

(c) if so, when; and

(d) whether the additional allocation is from assured allocation or from the surplus water allowed upto 2000 A.D.?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) The Central Government has not received any proposal from the Government of Andhra Pradesh revising the allocation of water to Hyderabad city to 15 TMC.

(b) No, Sir.

(c) and (d) Do not arise.

Venduruthy Bridge in Cochin

1846. PROF. K.V. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) when the new Venduruthy bridge under Cochin Port Trust is likely to be opened to public transport;

(b) whether this bridge is proposed to be named after Smt. Indira Gandhi; and

(c) if not, the reasons therefor?